

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509
IB-658/ND/2022

IN THE MATTER OF:

M/s. Visiontech Automation

....Applicant

Vs.

M/s. Dabur India Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Prashant Kumar, Mr. Bulbul Yadav, Advs.

For the Respondent : Mr. R. Jawahar Lal, Mr. Anuj Garg, Advs.

ORDER

Heard the submissions made by Ld. Counsel for the Operational Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor has prayed for grant of time in this matter. Ld. Counsel for the Operational Creditor has submitted that the rejoinder filed by them is subjected to scrutiny by the Registry. Therefore, list the matter on **14.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)